No. RJ-1/Regular/ 210 /2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that :

I

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Shri. Justice A. A. Sayed** will take up the matters pertaining to Division Bench as per the Board to be notified separately.

II

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Shri. Justice S. S. Shinde** will take up the matters pertaining to Division Bench as per the Board to be notified separately.

III

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Shri. Justice Prasanna B. Varale** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) Civil References. (C) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to infrastructure of all Courts in Mumbai (B) Civil References. (C) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.

IV

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Shri. Justice R. D. Dhanuka** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.	For Admission, hearing, order matters and applications therein: (A) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.

V

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts).	-----

VI

From 15.06.2022 to 17.06.2022, the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere**, will take up the following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (B) Preventive Detention Matters. (C) Habeas Corpus Matters and Criminal References.	-----

VII

If, the work of Division Bench headed by the Hon'ble Shri. Justice A. A. Sayed is over, the Hon'ble Shri. Justice Abhay Ahuja will sit singly in **Court Room No.22 Annex** and take up the matters pertaining to single bench, as per the board to be notified separately.

VIII

If, the work of Division Bench headed by the Hon'ble Shri. Justice S. S. Shinde is over, the Hon'ble Shri. Justice Milind N. Jadhav will sit singly in **Court Room No.17 Annex** and take up the matters pertaining to single bench, as per the board to be notified separately.

Dated this the 14th day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.